

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 310/TL/2023**

- Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.
- Petitioner : Khavda – Bhuj Transmission Limited (KBTL)
- Respondents : Adani Renewable Energy Holding Four Ltd. and 8 Ors.
- Date of Hearing : **27.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member
- Parties Present : Shri Bhavesh Kundalia, KBTL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

At the outset, the representative of the Petitioner submitted that CTUIL by its Office Memorandum dated 16.2.2024 has allotted additional scope/element to the Petitioner herein to be implemented through RTM mode and the Petitioner may be permitted to file an amendment Petition for inclusion of such additional scope /element in the present case itself.

2. Considering the submissions of the representative of the Petitioner, the Commission permitted the Petitioner to file Amended Petition, within two days. The Commission also permitted the Respondents to file their reply, if any, to this Amended Petition within two weeks with a copy to the Petitioner, who may file its rejoinder, within a week thereafter.

3. The Petition will be listed for hearing on **20.3.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**